

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 3 – IA/637(AHM)2024
In
CP(IB) 179 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Dena Bank

.....Applicant

V/s

Peace Infrastructure Pvt Ltd

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinodkumar Shah, PCS for

: Mr. Vishwas Shah, Advocate

For the Respondent :

ORDER

IA/637(AHM)2024

This is an application filed by the applicant under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 to place on record the 15th Progress report for the period 01.01.2024 to 31.03.2024 in the matter of Peace Infrastructure Private Limited. The same is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, **IA/637(AHM)2024** stands disposed off.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)